

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 21876/2020
(Arising out of impugned final judgment and order dated 16-09-2020
in MP No. 2207/2020 passed by the High Court of M.P. at Indore)

BAJE SINGH (DEAD) THROUGH HIS LEGAL HEIRS Petitioner(s)
VERSUS
THE STATE OF MADHYA PRADESH & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.106733/2020-EXEMPTION FROM FILING
O.T. and IA No.106731/2020-PERMISSION TO FILE PETITION
(SLP/TP/WP/..))

Date : 29-10-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Siddhartha Bhatnagar, Sr. Adv.
Mr. Varun Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.

Shri Siddhartha Bhatnagar, learned senior counsel, points out that para 27 of the impugned judgment states that the writ petition of the State is liable to be allowed. He, therefore, apprehends that the Executing Court may not follow the Supreme Court's Judgment cited therein, namely *Gurpreet Singh v. UOI* (2006) 8 SCC 457.

We make it clear that this apprehension is totally without basis for the reason that all Courts in this country, including the Executing Court, are bound by the judgment of the Apex Court.

The special leave petition stands disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER